

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:419/2009.
DATED THE 23rd DAY OF JUNE, 2009.**

CORAM:

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

**K P Reghunath,
Head Clerk, O/o.Deputy CE/CN/CAN,
Southern Railway,
Residing at 'Radhas'
Post Irivari, Kannur.**

... Applicant

By Advocate Mr Martin G Thottan

V/s

- 1 Union of India, represented by
The General Manager,
Southern Railway, Chennai.**
- 2 The Chief Administrative Officer,
Southern Railway, Construction,
Chennai.**
- 3 The Divisional Railway Manager,
Southern Railway, Palghat.** **... Respondents**

By Advocate Mr Thomas Mathew Nellimoottil

This application having been heard on 23.06.2009 the Tribunal on the same day:delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is aggrieved by Annexure A-1 order dated 18.6.2009 transferring him from Dy.CE/CN/O/CAN to Dy.CEE/OHE/CN/ERS alongwith others. The said order is a common order transferring 11 such persons including



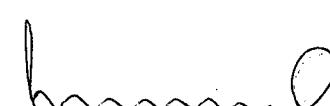
the applicant to various offices under the Construction Offices. The contention of the applicant is that while transferring him the respondents have violated the rules contained in P.B. Circular No.93 of 1973 according to which the junior most person/the person from other division have to be transferred first. The applicant has made the Annexure A-2 representation dated 19.6.2009 to the 2nd respondent. The apprehension of the applicant is that he will be relieved from the present place of posting before a decision is taken on the aforesaid representation.

In the aforesaid circumstances of the case, we direct the 2nd respondent to consider the Annexure A-2 representation of the applicant dated 19.6.2009 and pass an order within fifteen days from the date of receipt of copy of this order. Till such time the Annexure A-1 order in respect of the applicant shall not be given effect to if it has not already been given effect to.

With the aforesaid direction, the OA is disposed of. There shall be no orders as to costs.



K.NOORJEHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

abp